

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 44 OF 2017**

**Dated: 22<sup>nd</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Essar Oil Ltd. ... Appellant(s)  
Vs.  
Gujarat Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Malcolm Desai

Counsel for the Respondent(s) : Mr. Soumik Ghosal  
Mr. Devender Singh for R-1 & R-2

**ORDER**

Though notice was issued on 22.02.2017, Respondent Nos. 4 to 6 / consumer organisations have not chosen to put in appearance. In our opinion, their presence in this matter is necessary as an objection is raised to their impleadment in the State Commission. We, therefore, issue fresh notice to Respondent Nos. 3 and 4 returnable on 03.05.2017. Dasti, in addition, is permitted. We make it clear that if Respondent Nos. 4 to 6 do not choose to appear in this matter, appropriate orders will be passed in their absence. No further adjournment will be granted.

List the matter on **03.05.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/kt